

(b) (i) All eligible Scheduled Tribes students are awarded scholarships. (ii) All eligible Scheduled Caste students are awarded scholarships if covered within the means test prescribed for them (Upper income limit of the guardians being Rs. 500 p.m.). (iii) Other Backward Classes students are awarded scholarships strictly in order of merit subject to the application of means test.

(c) The implementation of the Scholarships Scheme has been decentralised with effect from 1959-60. The procedure for payment of scholarships and the time schedule therefor is decided by the State Governments in such a manner that payments are made promptly.

(d) The number of scholarships to be awarded during the year 1962-63 will be known after the close of the current year. This information will be available with the State Governments.

12 hrs

RE: MOTIONS FOR ADJOURNMENT

Mr. Speaker: I have to take the House into confidence in connection with some discussions that I had with certain Members of the main Groups in the Opposition. I had brought to their notice that the real intention or the purpose behind an adjournment motion was really lost, and the matter did not seem, in fact, a real matter of urgent public importance, when notices were given on trivial, and some times, even—hon. Members would excuse me for saying this—frivolous matters.

So, I had discussed this question, and I had suggested that the same purpose could be served, if we were to take up those urgent matters in some other form; for, in the morning, when hon. Members read some news in the papers, they feel agitated over certain issue, and they want to have some answer on just the same day. That was the purpose behind the new process that was evolved, namely that

such notice could be given as a calling-attention-notice. If we look into the words, we find that the same words have been used there also. So, a matter of urgent public importance can be brought up in the form of a calling-attention-notice.

Though we have not reached a final decision yet, and the discussions would be pursued, I hope that if the Members agree, then probably it would be much better if we call the attention of the Minister to the matter of urgent public importance; if I receive the calling-attention-notice, and the Minister gives whatever information he is able to get in a short time, at that moment, then perhaps the purpose would be served.

An adjournment motion involves an element of censure, which is very seldom intended. I do not mean that adjournment motions would be absolutely ruled out. If there are occasions, and there are important matters of urgent public importance on which such notices have to be given, they might be given. But, normally, when there are some matters in the constituencies or other matters of urgent public importance, the same purpose can be served, and the information got from Government, if a notice for calling attention is given. I would just find out by consulting Government as well whether it would be possible for the Minister concerned to give information; and I would expect that he would try to give as much information as is possible on that very day, when that notice is given, or some time later in the day. If he wants some more time, perhaps, he can say that he might be given some time, and he would give the information on the next day. Then, the whole purpose would be served.

Then, we shall see that notices of adjournment motions are only given when they are really intended, and there is such a purpose behind them as can be served only by them.

I hope that I shall have the co-operation of the whole House in that respect.

Shri Hem Barua (Gauhati): May I submit as one who had submitted a large number of adjournment motions during the last five years, that I agree completely with you when you say that often adjournment motions are tabled on trivial and frivolous subjects. But then this is a vast country and conditions in this country have not as yet stabilised. Therefore, there would be incidents all round of urgent public importance on which adjournment motions would be necessary. When you consider in your wisdom that certain adjournment motions are on trivial subjects you have the authority to rule them out. But that does not mean that there should be an attempt to rather rule out all adjournment motions or play down adjournment motions as such.

You have said that in their place, calling attention notices may be submitted. On the other hand, may I say that these calling attention notices take a long time to be replied to? The Administration takes at least two days.....

An Hon. Member: On the same day.

Shri Hem Barua: Not the same day (*Interruptions*).

Mr. Speaker: The hon. Member has heard only a part of my observations, not the whole of them.

Shri Hem Barua: I have another objection. Not that the situation might improve and the reply will be given in a day, but, on the other hand, calling attention notices are always very timid affair; they do not have the warmth and enthusiasm that adjournment motions create. That is why I say that adjournment motions ought to be allowed and I hope you would reconsider it.

Shri N. S. Nair (Quilon): On a point of information. Are we to understand

that in the new Third Parliament of India a new Speaker is trying to introduce a convention that there should be no adjournment motions? If so, is it a very healthy and democratic convention?

Mr. Speaker: I have not said what is being attributed to me.

12-06½ hrs.

RE: CALLING ATTENTION
NOTICES

Mr. Speaker: There were two calling attention notices. I think the hon. Home Minister has got that copy. Is he ready to give some information?

The Minister of Home Affairs (Shri Lal Bhadur Shastri): I thought you would make it applicable from tomorrow.

Mr. Speaker: There is no harm. If the hon. Minister is not ready today, I will put it off for tomorrow when he will give the information. We are making a beginning and there is no harm if we enforce it from tomorrow.

Shri Hem Barua (Gauhati): Let us start it from today.

Shri Priya Gupta (Katihar): When it is said 'from tomorrow', does it mean that today's information will be given importance tomorrow also or 'today' will be eliminated?

Mr. Speaker: It is not eliminated.

Shri Surendranath Dwivedy (Kendrapara): As regards my calling attention motion, the Prime Minister is here. I think he can answer it.

Mr. Speaker: It is a calling attention notice. I have not considered it. I will look into that also.